

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 972 OF 2019

IN THE MATTER OF:

BHANWAR LAL BHARGAVA

APPLICANT

VERSUS

STATE OF RAJASTHAN

RESPONDENT

NDOH: 05.05.2022

INDEX

S. No.	Particulars	Page No./Additional Page No.
1	Affidavit in compliance of order dated 06.01.2022 by Chief Secretary of the State of Rajasthan	1-6
2	<u>ANNEXURE R-1</u> A true copy of the deposit receipt of 50 lacs rupees issued by Executive Officer Nagarpalika Nokha, on dated 09.12.21	7
3	<u>ANNEXURE R-2</u> A true copy of the work order dated 23.11.2021 issued by Executive Officer, Nagar Palika, Nokha.	8
4	<u>ANNEXURE R-3</u> A true copy of the work order dated 23.11.2021 issued by Executive Officer, Nagar Palika, Nokha	9.
5	<u>ANNEXURE R-4</u> A true copy of the status of STPs in Rajasthan	10
6.	<u>ANNEXURE R-5</u> A true copy of the status of CETPs and ETPs in Rajasthan	11-12

Filed By:

(PADHMALAKSHMI IYENGAR)

Additional Advocate General

Govt. of Rajasthan

Executive Office No.4, Bikaner House,

New Delhi-110011

Email: advvishalm@gmail.com &

padhmalakshmi.iyengar@gmail.com

8454066661; 9953307833; 7021322188

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 972 OF 2019

IN THE MATTER OF:

BHANWAR LAL BHARGAVA

APPLICANT

VERSUS

STATE OF RAJASTHAN

RESPONDENT

Reg No. 99
Date 16/3/22
Time 11:27 P.M.

AFFIDAVIT IN COMPLIANCE WITH ORDER DATED 06.01.2022
BY CHIEF SECRETARY, STATE OF RAJASTHAN

I, Usha Sharma, aged 59 Years, presently posted as Chief Secretary,
GoR, do hereby solemnly affirm as under:-

1. That I am Chief Secretary, GoR and well versed with the facts of
the present case and competent to swear this affidavit in the above
mentioned Original Application.

2. That it is submitted that Compliance of the Hon'ble Tribunal's
order dated 21.09.2021 done by the Local Self Government
Department, State of Rajasthan has been submitted as below:-

a) In Compliance of Hon'ble NGT order, Interim penalty
amount of Rs. 50.00 lakhs has been deposited in the office of
District Collector, Bikaner by Municipal Board, Nokha. A
true copy of the deposit receipt of Rs 50 lacs is annexed and
marked as Annexure R-1.

ATTESTED

Madhu Raj Kumawat
NOTARY
JAIPUR (RAJ.) INDIA

16 MAR 2022

b) For the renovation of 1 MLD STP (Old STP), Work order of amount of Rs. 74.99 lakhs has been given by Municipal Board, Nokha on 23.11.2021 to M/s Chem Eco Engineers. Work is to be completed by 22.03.2022. Presently work is in progress. A true copy of the officer order dated 23.11.2021 is annexed and marked as Annexure **R-2**

c) As an interim treatment of sewerage being collected at nearby pond, aerators are being installed. Work order of Rs.34.15 lakh for installation of aerators has been given on 23.11.2021 to M/s Malvika Technical Services. Work is supposed to be completed by 22.03.2022. The machines have been purchased. Installation is in process by Municipal Board, Nokha. A true copy of the office order dated 23.11.2021 is annexed and marked as Annexure **R-3**.



d) For permanent solution to the sewerage treatment in Municipal Board, Nokha, Two STPs (7 MLD & 5 MLD) have been approved by Rajasthan Urban Infrastructure Development Project (RUIDP). Tender document has been prepared by RUIDP and sent to Asian Development Bank (ADB) for approval, after acceptance, the process of inviting tender will be started. Expected Completion Period: June-2024 (Estimated cost of Project: 55.50 Cr.) *Since Hon'ble NGT*

has shown the concern of such timelines, It is submitted that about 2 years time is anticipated (Including Tendering Process) in ADB funded Projects and similar nature projects.

(Usha Sharma)
Chief Secretary

ATTESTED
Madhu Raj Kumawat
NOTARY
JAIPUR (RAJ.) INDIA 10 MAR 2022

e) As per the direction of Hon'ble NGT, Action against erring officers for the delay in compliance has been taken by LSG department as per the Rule -17 of the Rajasthan Civil Services (Classification, Control And Appeal) Rules, 1958 and Charge sheet has been issued to OIC of the case (Sh. Lalit kumar Ojha) and Executive Officer (Sh. Rajuram Jat) of Municipal Board, Nokha.

3. That it is submitted that ⁱⁿ Compliance of the Hon'ble Tribunal's order dated 21.09.2021 & 06.01.2022, no untreated sewerage will be discharged after interim treatment, which is supposed to be operational by 22.03.2022.

4. It is submitted that till the composition and commissioning of proposed STPs by RUIDP and in view of the need to prevent pollution in the immediate term, alternate arrangement is in process for the treatment of sewage through surface aerator.

5. The Municipal Board is also taking other precautionary measures to prevent the discharge of untreated sewage in water body and undertaking time to time cleaning and maintenance of sewage pipelines so that no issues like sewage clogging and sewage pipe breakage could cause insanitation in its municipal area.

6. In pursuance of above, Secretary, Local Self Government Department (LSGD) has appeared in front of Hon'ble NGT (through VC) on hearing dated 06.01.2022 and explained the compliance of LSGD.

(Usha Sharma)
Chief Secretary

ATTESTED
H. K. Sharma
NOTARY
JAIPUR (RAJ.) INDIA

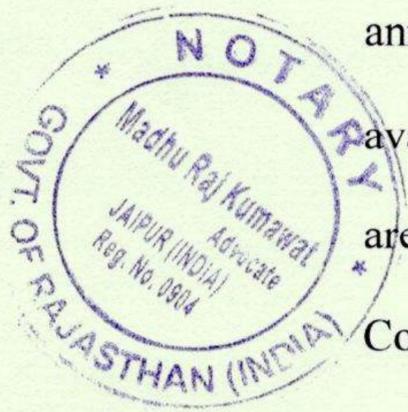
10 MAR 2022

7. To review the progress of compliance of Hon'ble NGT orders, the meeting under the chairmanship of Chief Secretary, Rajasthan was held with Environment and Climate Change Department, GoR (Nodal Department for interdepartmental coordination), Member Secretary, RSPCB & Local Self Government Department vide meeting notice dated 04.03.2022.

8. The Chief Secretary, GoR has conducted meeting with all Divisional Commissioners and District Collectors and directed for the strict compliance of the Hon'ble NGT direction under O.A. No. 593/2017 (Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors.).

9. It is submitted that, Out of 196 towns in Rajasthan 107 STPs are operational in 68 towns of the state and FSTPs have been announced in 118 towns where adequate water supply is not available. For remaining 10 towns, concerning urban local bodies are taking action about waste water treatment. Status of Compliance of STPs in Rajasthan state (O.A. No. 593/2017, Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors.) has been attached on **Annexure R-4**

10. It is submitted that, State Government is very serious about this issue and state via Budget announcement year 2021-22 (Budget announcement no. 206 dated 24.02.2021), **50 towns** have been taken for the establishment of Faecal Sludge Treatment Plants (FSTPs) of Rs. 200 cr and via Budget announcement year 2022-23 (Budget announcement no. 41 dated 03.03.2022), **68 towns** have



(Usha Sharma)
Chief Secretary

ATTESTED
NOTARY
JAIPUR (RAJ.) INDIA
16 MAR 2022

been taken for the establishment of Faecal Sludge Treatment Plants (FSTPs) of Rs. 600 cr.

11. That there are 14 CETPs and 1214 industries having ETPs. The details of CETPs and ETPs and action taken by Rajasthan State Pollution Control Board (RSPCB) are attached on Annexure R-5.
12. It is humbly submitted that as mentioned in the above para the State has duly complied with the directions of this Hon'ble Tribunal.



VERIFICATION:

16 MAR 2022

ATTESTED
Hafeez
NOTARY
JAIPUR (RAJ.) INDIA

DEPONENT

(Usha Sharma)
Chief Secretary

I, the above named deponent, do hereby verify that the contents of the above Affidavit from paras 1 to 12 are true and correct to my knowledge. Nothing false has been stated therein and nothing material has been concealed therefrom.

Verified at Jaipur on this day of March, 2022.

10 MAR 2022

ATTESTED
Hafeez
NOTARY
JAIPUR (RAJ.) INDIA

DEPONENT

(Usha Sharma)
Chief Secretary

Annexure - R1

कार्यालय नगर पालिका मण्डल, नोखा (बीकानेर)

क्रमांक : न.पा. नोखा / 2021-22 / NGT / 9423

दिनांक 9/12/21

श्रीमान जिला कलेक्टर महोदय,
बीकानेर।

विषय : माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा मूल प्रार्थना-पत्र सं. 972/2019
भंबर लाल भार्गव बनाम राजस्थान सरकार व अन्य में पारित आदेश दिनांक 21.
09.2021 की अनुपालना के सम्बन्ध में।

प्रसंग : निदेशक एवं विशिष्ट सचिव, स्वायत्त शासन विभाग के पत्रांक : 132408-410
दिनांक 24.09.2021 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में निवेदन है कि माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा मूल प्रार्थना-पत्र सं. 972/2019 भंबर लाल भार्गव बनाम राजस्थान सरकार व अन्य प्रकरण में दिनांक 21.09.2021 को पारित आदेश/निर्णय में राशि रुपये 50.00 लाख रुपये को अंतरिम शास्ति आरोपित कर श्रीमान जिला कलेक्टर बीकानेर कार्यालय में जमा करवाने के निर्देश प्रदान किये गये हैं।

इस सम्बन्ध में निवेदन है कि वर्तमान में नगर पालिका, नोखा (बीकानेर) की वित्तीय स्थिति काफी कमजोर है। राज्य सरकार/स्वायत्त शासन विभाग के निर्देशानुसार नगर पालिका, नोखा द्वारा राजस्थान शहरी आधारभूत ढांचा विकास निगम लि. (RUDSICO) से राशि रुपये 50.00 लाख का ऋण प्राप्त किया गया है। उक्त राशि नगर पालिका, नोखा के खाते में प्राप्त हो चुकी है जो कि पालिका द्वारा उक्त राशि जिला कलेक्टर, बीकानेर कार्यालय के खाता संख्या 51095259421 (विवरण नीचे अंकित है) में जरिये RTGS जमा करवाई जा चुकी है। उक्त राशि का उपयोग माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पूर्व में पारित आदेशों की पालना के क्रियान्वयन करने के लिये नोखा क्षेत्र में पानी की गुणवत्ता में सुधार करने, सीवरेज ट्रीटमेंट प्लांट का पुनरुद्धार करने एवं दूषित पानी का सर्फेस एरेटर करने के साथ-साथ परिशोधित पानी को उपयोगी बनाने के कार्य में उपयोग किया जावेगा।

अतः इस सम्बन्ध में निवेदन है कि उक्त हस्तान्तरित राशि का माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित निर्णय के अनुसरण में उपयोग करने के लिये पुनः नगर पालिका, नोखा (बीकानेर) को आवंटित करवाने का श्रम करें।

खाता विवरण :-

1	BENEFICIARY NAME	DIST COLLECTORE & CHAIRMAN
2	BANK NAME	STATE BANK OF INDIA
3	BANK ACCOUNT NO.	51095259421
4	NAME OF BRANCH & Address of branch	State Bank Of India, Public Park, Bikaner
5	RTGS/ IFSC CODE	SBIN0031162
6	E-Mail Id	dm-bik-rj@nic.in
7	Contact Person's Contact no.	0151-2226000

सलगन उपरोक्तानुसार।

क्रमांक : न.पा. नोखा / 2021-22 / NGT / 9424-29

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु :

1. निजी सचिव, शासन सचिव, स्वायत्त शासन विभाग, राज. जयपुर।
2. निजी सचिव, सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झालाना संस्थानिक क्षेत्र, जयपुर।
3. निजी सचिव, निदेशक एवं विशिष्ट सचिव, स्वायत्त शासन विभाग, राज. जयपुर को उनके पत्रांक : 132408-410 दिनांक 24.09.2021 के क्रम में।
4. कार्यकारी निदेशक, राजस्थान शहरी आधारभूत ढांचा विकास निगम लि. (RUDSICO), जयपुर।
5. मुख्य अभियन्ता, निदेशालय।
6. अध्यक्ष, नगर पालिका, नोखा (बीकानेर)।



ATTESTED
PHOTO COPY
NOTARY PUBLIC
JAIPUR (RAJ.) INDIA
16 MAR 2022

राजेश
राजेश जाल
अधिसूचना अधिकारी
नगर पालिका, नोखा (बीकानेर)
दिनांक : 9/12/21

राजेश
अधिसूचना अधिकारी
नगर पालिका, नोखा (बीकानेर)
नगर पालिका, नोखा

Annexure - R2

कार्यालय नगर पालिका मण्डल नोखा (बीकानेर)

क्रमांक: न.पा.नो./निर्माण/2021-22/8919

दिनांक: 23.11.2021

-: कार्य आदेश:-

M/s CHEM ECO ENGINEERS
206, Shivkripa Enclave Plot No. 27,
Sector -3 Ambedkarapuram Awas Vikas No. 3,
Kalyanpur, Kanpur - 208017

विषय :- work of special repair to all water retaining structures, replacement of E&M items and commissioning of one MLD STP at Nokha to achieve effluent parameters stipulated for existing MBBR STP.

प्रसंग :- ई-निविदा दिनांक 17-11-2021

उपरोक्त विषय में वर्णित कार्य किये जाने हेतु ई-निविदा दिनांक 17-11-2021 में आप द्वारा प्रस्तुत न्यूनतम निविदा दर 5.80% Below स्वीकृत की जाकर आपको आदेश दिये जाते हैं कि आप निविदा स्पेशीफिकेशन के अनुसार उक्त कार्य 03 दिवस के भीतर-भीतर मौके पर प्रारम्भ कर दें। कार्य पूर्णता अवधि 04 माह होगी। DLP अवधि 03 वर्ष की होगी एवं 06 माह का O&M आपको करना होगा। समयावधि में कार्य पूर्ण नहीं करने पर नियमानुसार शास्ती लगाई जावेगी। कार्य की जांच प्रमाणिक प्रयोगशाला से करवाई जायेगी जिसका वित्तिय भार संवेदक को वहन करना होगा। कार्य का जांच तृतीय पक्ष से करवानी आवश्यक होगी। एवं उपरोक्त कार्य के अनुबन्ध हेतु राशि रु. 11250/- का स्टांप पेपर प्रस्तुत कर एग्रीमेंट हस्ताक्षर सहित 03 दिवस में प्रस्तुत करें।

उक्त कार्य में किसी भी प्रकार की कमी पाये जाने पर पालिका द्वारा कोई भुगतान नहीं किया जावेगा। जिसकी समस्त जिम्मेवारी आपकी होगी।

निर्माण कार्य की अनुमानित लागत 79,61,000/-
एग्रीमेंट राशि :- 74,99,262/-

क्रमांक: न.पा.नो./निर्माण/2021-22/8920-8923
प्रतिलिपि :- सूचनार्थ एवं पालनार्थ।

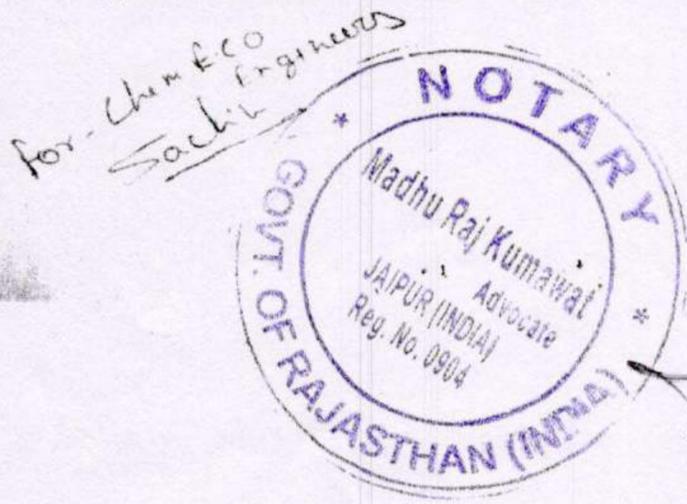
1. श्रीमान मुख्य अभियन्ता, स्वायत्त शासन विभाग राज. जयपुर।
2. श्रीमान अधीक्षण अभियन्ता, नगर निगम बीकानेर।
3. श्रीमान अधिशाषी अभियन्ता, नगर निगम बीकानेर।
4. श्रीमान कनिष्ठ अभियन्ता, नगर पालिका नोखा।

OK

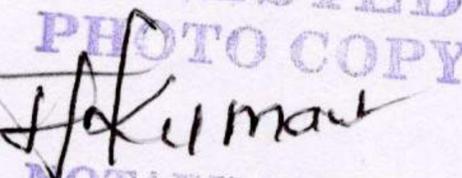

अधिशाषी अधिकारी
नगर पालिका, नोखा
दिनांक :- 23.11.2021

OK


अधिशाषी अधिकारी
नगर पालिका, नोखा



ATTESTED
PHOTO COPY


NOTARY PUBLIC
JAIPUR (RAJ.) INDIA

10 MAR 2022

Annexure - R3

कार्यालय नगर पालिका मण्डल नोखा (बीकानेर)

क्रमांक: न.पा.नो. / निर्माण / 2021-22 / 8914

दिनांक: 23.11.2021

-: कार्य आदेश:-

M/s MALVIKA TECHNICAL SERVICES
5/2, Malviya Nagar, Jaipur -302017

विषय :- Supply, installation and commissioning of floating surface
aerator at ponding near 1 MLD STP at NOKHA
प्रसंग :- ई-निविदा दिनांक 17-11-2021

उपरोक्त विषय में वर्णित कार्य किये जाने हेतु ई-निविदा दिनांक 17-11-2021 में आप द्वारा प्रस्तुत न्यूनतम निविदा दर Item no. 01 में 925000 x 3 = 27,75,000/- एवं Item no. 02 में दो वर्ष का O&M हेतु 6,40,000/- रु. कुल राशि रु. 34,15,000/- स्वीकृत की जाकर आपको आदेश दिये जाते हैं कि आप निविदा स्पेशीफिकेशन के अनुसार उक्त कार्य 03 दिवस के भीतर-भीतर मौके पर प्रारम्भ कर दें। कार्य पूर्णता अवधि 04 माह होगी। समयावधि में कार्य पूर्ण नहीं करने पर नियमानुसार शास्ती लगाई जावेगी। कार्य की जांच प्रमाणिक प्रयोगशाला से करवाई जायेगी जिसका वित्तिय भार संवेदक को वहन करना होगा एवं तृतीय पक्ष द्वारा भी जांच की जावेगी व D.L.P अवधि 03 वर्ष की होगी। उपरोक्त कार्य के अनुबन्ध हेतु राशि रु. 1000/- का स्टाप पेपर प्रस्तुत एग्जीमेन्ट पर हस्ताक्षर करें।

उक्त कार्य में किसी भी प्रकार की कमी पाये जाने पर पालिका द्वारा कोई भुगतान नहीं किया जावेगा। जिसकी समस्त जिम्मेवारी आपकी होगी।
निर्माण कार्य की अनुमानित लागत 34,15,000 /-

क्रमांक: न.पा.नो. / निर्माण / 2021-22 / 8915-18

प्रतिलिपि :- सूचनार्थ एवं पालनार्थ।

1. श्रीमान मुख्य अभियन्ता, स्वायत्त शासन विभाग राज. जयपुर।
2. श्रीमान अधीक्षण अभियन्ता, नगर निगम बीकानेर।
3. श्रीमान अधिशाषी अभियन्ता, नगर निगम बीकानेर।
4. श्रीमान कनिष्ठ अभियन्ता, नगर पालिका नोखा।

01/ अधिशाषी अधिकारी
नगर पालिका, नोखा
दिनांक - 23.11.2021

01/ अधिशाषी अधिकारी
नगर पालिका, नोखा



ATTESTED
PHOTO COPY
Hukumawar
NOTARY PUBLIC
JAIPUR (RAJ.) INDIA

10 MAR 2022

Annexure R-4

A. Sewage facility in Rajasthan at a glance		
S.No.	Particulars	Data
1	Total number of ULBs	196
2	Total population of these ULBs (projected 2019)	192.39 Lacs
3	Total number of house holds (projected 2019)	38.24 Lacs
4	Number of ULBs having partially/ full sewerage facility:	68
5	Total population of these 68 ULBs (projected 2019)	149.4 Lacs
6	Total number of house holds in these 68 ULBs (projected 2019)	29.70 Lacs
7	Total population to be benefitted after completion of ongoing projects of these 68 ULBs (projected 2019)	112.9 Lacs
8	% of total population to be benefitted after completion of ongoing projects of these 68 ULBs (projected 2019)	75.5 %
9	Total sewage generation in 68 towns	1550.18 MLD
10	Total nos. of STPs in 68 towns completed	107 (1080.18MLD)
11	Total nos. of STPs under progress in 68 towns	53 (537.35 MLD)
B. No. of Towns (ULBs) where FSSM/FSTPs sanctioned		
1	Under budget announcement (2021-22)	50
2	Under budget announcement (2022-23)	68
C.		
	Remaining Towns (ULBs) are directed to take action by their own funds/grants	10



ATTESTED
PHOTOCOPY
Madhu Raj Kumawat
NOTARY PUBLIC
JAIPUR (RAJ.) INDIA

16 MAR 2022

Annexure – R-5

Status of CETPs, and ETPs and details of action taken as desired in the matter of O.A. no. 972/2019 - Bhanwar Lal Bhargva V/s State of Rajasthan

1. Status of Common Effluent Treatment Plants (CETPs):-

- i. Total no. of Common Effluent Treatment Plants:- 14
- ii. No. of operational CETPs:- 12
- iii. No. of non-operational CETPs:- 02 (CETP Sanganer and M/s Next Gen Textile Park Ltd, Pali).

In Sanganer, the units are operational and in Next Gen Textile Park Pali, the unit are closed.

- iv. No. of complying CETPs:-11
- v. No. of non-complying CETPs:- 01 (M/s Jaipur Leather Complex, Manpura Machedi, Jaipur)

vi. Issues related with individual CETP:-

a. Sanganer:- CETP upto ZLD installed; however conduit lines have not been laid and construction of pumping stations is not complete, so the effluent not reaching up to CETP.

b. Pali, Unit-02:- Used as Primary Treatment Plant (Final treatment of effluent is done in Unit-06).

Pali - Unit-06:- Work of up-gradation up to ZLD is going on and likely to be completed by July 2022.

Pali Unit-04:- Presently non-operational. Work for up-gradation up to ZLD has started. Financial assistance of Rs. 42 Crore has been sanctioned for up-gradation by the State Government from a corpus fund of Rs. 200 Crore created with equal contribution of RIICO and RSPCB.

c. Balotra, Bithuja and Jasol:- Treated effluent is discharged into solar evaporation ponds (SEP). Effluent is not directly discharged into river.

In Balotra 18 MLD RO plant has been made operational alongwith MEE plant of 1 MLD. Construction of Solar evaporation ponds of cement concrete is going on. Permitted to accept intake of effluent upto 6 MLD due to limited capacity to handle RO reject.

In Bithuja after physico chemical treatment, the effluent is collected in SEPs.

In Jasol one RO plant of 2.5 MLD is operational and treated effluent is disposed through SEP. Construction of another 2.5 MLD RO plant is completed and for MEE of 250 kld, tenders have been invited. Solar evaporation ponds of cement concrete is also proposed.

d. Jodhpur:- Total capacity of CETP is 20 MLD and effluent reaching up to the CETP is much less than 20 MLD. Due to inadequate capacity if effluent carrying pipe lines, treated effluent overflows and flows into the Jojari river.

The SPV has submitted proposals for up-gradation of effluent carrying pipe lines for financial assistance scheme of the State government.

e. Bhiwadi:- Effluent is treated in CETP of capacity 9 MLD and the treated effluent is discharged/ pumped up to Industrial Area, Kushkhera where it gets collected



C:\Users\hp\OneDrive\Desktop\Annexure R-5.doc

ATTESTED
PHOTOCOPY
[Signature]
NOTARY PUBLIC
JAIPOUR (RAJ.) INDIA

10 MAY 2022

forming a huge cess pool and also flows into state of Haryana. Work of up-gradation up to ZLD and laying down pipelines for carrying effluent up to the CTP and supplying treated effluent to member units for reuse has started.

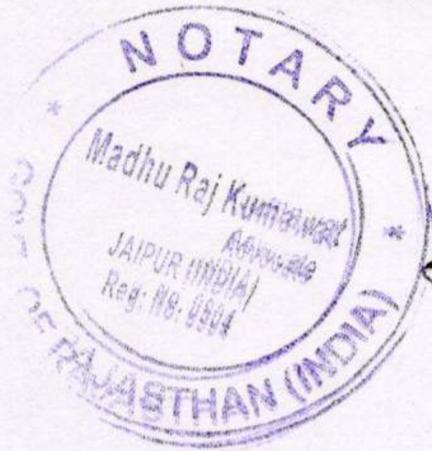
vii. Action taken against CETPs:-

S. No.	Name of CETP	Details of Action Taken
1	Balotra	Prosecution filed under Water (Prevention and Control of Pollution)Act, 1974 and Environmental Compensation of Rs. 01 Crore has been imposed.
2	Pali Unit- 2 & Unit -4	Prosecution filed under Water (Prevention and Control of Pollution)Act, 1974.
3	Pali Unit- 6	Environmental Compensation of Rs. 01 Crore has been imposed.
4	Jodhpur	Prosecution filed under Water (Prevention and Control of Pollution)Act, 1974 and Environmental Compensation of Rs. 20 Lacs has been imposed.
5	Bithuja	Prosecution filed under Water (Prevention and Control of Pollution)Act, 1974 and Environmental Compensation of Rs. 21.40 Lacs has been imposed, Bank Guarantee of Rs. 25 Lacs has been forfeited so far.
6	Bhiwadi	Prosecution filed under Water (Prevention and Control of Pollution)Act, 1974 and Environmental Compensation of Rs. 27.50 Lacs has been imposed.
7	Sanganer	Prosecution filed under Water(Prevention and Control of Pollution)Act, 1974

2. Status of Effluent Treatment Plants in industries:-

(Based on MPR for month of January 2022)

- i. Total no. of industries having ETPs:- 1214
- ii. Total installed capacity of ETPs:- 379.37 MLD
- iii. No. of complying ETPs:- 1139
- iv. No. of non-complying ETPs:- 75
- v. Action taken against non-complying ETPs:-
 - a. Show cause notice issued:- 28



ATTESTED
PHOTO COPY
[Signature]
NOTARY PUBLIC
JAIPUR (RAJ.) INDIA

16 MAR 2022